

BEFORE THE NATIONAL GREEN TRIBUNAL (WESTERN ZONE) AT
PUNE

ORIGINAL APPLICATION NO. 170 OF 2024

(PREVIOUSLY ORIGINAL APPLICATION NO. 26(THC)/2013)

IN THE MATTER OF:

Goa Foundation

...Original Applicant

Versus

DLF Homes Goa Pvt. Ltd. & Ors.

...Original Respondents

(Earlier known as M/s Sarawati Builders & Construction Pvt. Ltd.)

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FILED BY:

Abhishek

**FOR KARANJAWALA & CO.
ADVOCATES FOR RESPONDENT NO.1**

**4 FACTORY ROAD
NEAR SAFDARJUNG HOSPITAL
NEW DELHI 110029**

DATED: 01.02.2025

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AFFIDAVIT IN SURREJOINDER ON BEHALF OF RESPONDENT NO. 1

I, Sudhanshu Arya, S/o Sh. Arun Kumar Arya, aged about 34 years, Authorized Representative of the Original Respondent No. 1 Company having office at DLF Centre, Sansad Marg, New Delhi-110001 do hereby solemnly affirm and state on oath as under:

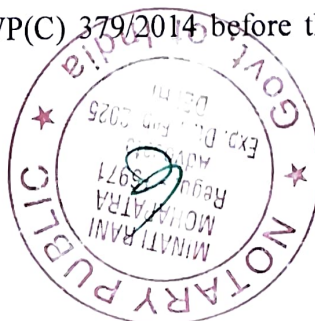
1. That I am the Authorized Signatory of the Original Respondent No. 1 Company (M/s DLF Homes Goa Pvt. Ltd.) and as such I am well acquainted with the facts of the present case as per the records available and I am authorized and competent to affirm the present Affidavit.
2. That I have read and understood the contents of the above Original Application.
3. The present affidavit is being filed in surrejoinder to the Affidavit in Rejoinder filed by the Original Applicant.



4. That by way of the present affidavit the Respondent No. 1 is traversing with the issues/submissions made out by the Applicant in the Affidavit of Rejoinder. That no part of the Rejoinder Affidavit filed by the Applicant may be deemed to be admitted until and unless specifically done in the present affidavit. The contents of the said Rejoinder Affidavit may be treated as specifically disputed and denied.

I. Araujo Committee Report dated 07.05.2014 and disposal of Writ Petition No. 379 of 2014 by High Court of Bombay at Goa

5. That the Applicant in its Rejoinder has stated that Araujo Committee's Report dated 07.05.2014 is not under challenge and the same may be considered by this Hon'ble Tribunal while deciding the present Original Application. It may be noted that the Araujo Committee Report dated 07.05.2014 was prepared in pursuance to a voluntary statement made by the Member Secretary of South Goa, Forest Division Committee before this Hon'ble Tribunal, recorded in Order dated 03.04.2014 passed in OA/26(THC)/2013 (Now OA/170/2024). The said report *inter alia* declared that the Respondent No. 1's property situated in Survey No.43/1-A, Dabolim, Mormugao Taluka, Goa admeasuring 73,162 sq. mtrs. as private forest out of 77,300 sq. mtrs. area of land. Thereafter, the Respondent No. 1 preferred WP(C) 379/2014 before the Hon'ble High



Court of Bombay, At Goa challenging the aforesaid report. The Hon'ble High Court was pleased to stay the effect, operation & implementation of the said report vide its order dated 25.06.2014 (**Annexure-A10 @Pg. 54 of Affidavit of subsequent events**). During the pendency of the stay order, supplementary report dated 30.10.2014 was prepared by the South Goa Forest Division Committee (Araujo Committee) after a short notice hearing on 08.10.2014 and site visit conducted on 15.10.2014. The said report merely reiterated the findings of earlier report dated 07.05.2014. The said Supplementary Report was not only against the stay order but also relied on irrelevant documents, returning misplaced findings in utter disregard of the relevant documents provided by the Respondent No. 1. The Supplementary Report dated 30.10.2014 was also challenged before the Hon'ble High Court by way of amendment in Writ Petition No. 379 of 2014.

6. That during the pendency of the Writ Petition, the State Government vide notification dated 23.04.2018 published in the official gazette on 03.05.2018, **disbanded V.T. Thomas Committee and Francisco Araujo Committee with immediate effect (Annexure-A12 @Pg. 57 of Affidavit of subsequent events)**. It is significant to note that at the time the committees were disbanded, they had not filed any conclusive final report identifying forest in North and South Goa. The final reports were submitted by the V.T. Thomas Committee and Francisco Araujo Committee on



10.12.2018 and 28.12.2018 respectively, after more 7 months post their unconditional disbanding by the State Government. The said final reports were never accepted by the State Government and no further notification was ever issued by the State Government notifying private forest areas as identified by Thomas and Araujo Committee final report. Hence, the findings arrived Araujo cannot be taken into consideration at all.

7. The State Government vide the aforesaid Notification (*supra*) constituted Review Committee-I (Deepshikha Committee, RC-I) to review the areas identified as 'private forest' by V.T. Thomas Committee and Francisco Araujo Committee and those identified earlier by the Sawant and Karapurkar Committees (**Annexure-A12 @Pg. 57 of Affidavit of subsequent events**). The said notification clearly recorded that since the State Government had received grievances from private citizens as well as NGOs on the inclusion or non-inclusion of certain areas as private forest, and thus to ensure a uniform approach to the issue, the RC-I committee was constituted. That a bare perusal of the reports of Thomas and Araujo Committee reveals that the whole process of survey, identification and demarcation of private forest, including the important steps of identifying the tree composition and canopy density was done on an ocular basis without any scientific methodology. The whole exercise was done by Araujo Committee on an ocular basis, yielding irregular results and complaints from private parties as well as NGOs. The aforesaid factual

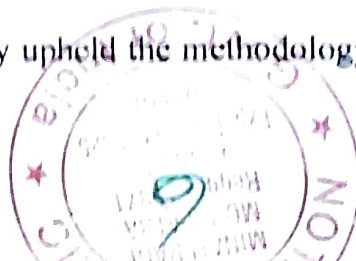


background indicates that the State Government was right to disband Thomas and Araujo Committee for using arbitrary methods/approach of identification of forest.

8. The RC-I undertook the review of Sawant and Karapurkar Committee on priority and owing to time constraints could not undertake review of Thomas and Araujo Committee. In fact, the RC-I used scientific techniques such as superimposition of digitized data on satellite imageries obtained from Forest Survey of India, Dehradun, interpretation of Forest Cover Data based on canopy density classification etc. The report of the RC-I was accepted by this Hon'ble Tribunal vide order dated 18.08.2020 in OA No. 479/2018 wherein 41.20 sq. km. area demarcated by Forest Department and 4.91 sq. km. identified by the Sharma Committee (RC-I) totaling to 46.11 sq. km. was confirmed and accepted as private forest (**Annexure A-15 @Pg. 196 of Affidavit of Subsequent events**)
9. Since, the RC-I could not undertake the review of Thomas and Araujo Committee, the State Government vide Notification dated 21.01.2020 published in official gazette on 30.01.2020 constituted the Review Committee-II to review all the provisionally identified private forests by Thomas and Araujo Committee. (**Annexure A-14 @Pg. 195 of Affidavit of Subsequent events**)

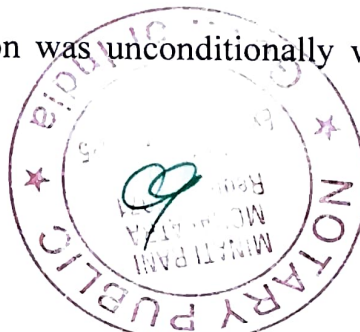


10. The Review Committee-II, as mandated by the State Government had undertaken the task of finally identifying the private forest areas, the Respondent No. 1 accordingly submitted a Representation dated 12.03.2020 in response to the public notice of the RC-II. The Respondent No. 1 had further apprised the Hon'ble High Court of Bombay, of the said development. The Hon'ble High Court vide Order dated 25.03.2021 was pleased to direct the RC-II to decide the Respondent No.1's representation without reference to the pending Writ Petition. (**Annexure A-17 @Pg. 195 of Affidavit of Subsequent events**).
11. That after due consideration, the Review Committee in its 2nd Part Final Report duly recorded that the Survey No. 43 at Dabolim, Mormugao to be not qualifying private forest criteria in its meeting held on 10.06.2021 (**Annexure-A19 @Pg. 229 of Affidavit of subsequent events**). Accordingly, the State Government has accepted the reports of the Review Committee-II in as much as it has notified the list of survey numbers finalized as Private Forest by Review Committee till its 6th Part Final Report having an area of 455.1081 HA in notification dated 09.08.2023 published in official gazette on 10.08.2023 (**Annexure A-23 @ Pg. 309 of Affidavit of Subsequent events**).
12. It is no longer *res integra* that this Hon'ble Tribunal *vide* its order dated 12.09.2023 passed in MA No. 3 of 2023 (Earlier OA No. 63 of 2022) in OA No. 478 of 2018 has already upheld the methodology adopted by the



1422
Review Committee-II as a scientific methodology keeping with the 7 development in the field of Forest Cover Map and includes physical verification. Further, the State Government under RTI has confirmed that the land of the Respondent No. 1 falling under **Survey No. 43/1-A, Dabolim is not a private forest (Annexure A-122 @Pg. 305 of Affidavit of Subsequent events)**. Therefore, the issue whether the Respondent No. 1's land is a private forest or not has been decided finally by the Review Committee by way of its 2nd Part Final Report (**Sr. No. 88 @ Pg. 247 of Affidavit of Subsequent events**).

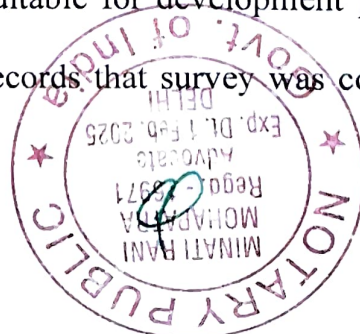
13. Since the reports of the Araujo Committee was disbanded and the findings arrived *qua* Survey No. 43/1-A were reversed by the Review Committee-II in its 2nd Part Final Report, the Respondent No. 1 accordingly filed an affidavit in Writ Petition No. 379 of 2014 placing on record the findings of the RC-II with respect to Survey No. 43/1-A that the same does not qualify as 'private forest'. The Respondent No. 8 further informed the Hon'ble High Court that the State of Goa has issued the Gazette Notification dated 10.08.2023 *inter alia* giving the list of private forest in the State of Goa and further clarified that Respondent No. 1's property is not mentioned therein. As such, the issue of the project land of the Respondent No. 1 not being a private forest having attained finality, the Hon'ble High Court disposed of the Writ Petition vide Order 08.09.2023. The averment of the Applicant that the Writ Petition was unconditionally withdrawn by the



Respondent No. 1 is outrightly erroneous & false. A perusal of the said order makes it evident that the Hon'ble High Court duly considered the events including the exclusion of the project land by the 2nd Part Final Report of RC-II and consequent non-inclusion of the said project land in State Government notification dated 10.08.2023 which notified the private forests in the State of Goa. In respectful submission of the Respondent No. 1, it is the Review Committee-II report thereby specifically recording the project land of the Respondent No. 1 does not meet the criteria of the '*private forest*' is the only document that this Hon'ble High Court may consider deciding the issue of forestry status of the land.

II. MOEF's Technical Team Report

14. That the Applicant has stated in its Rejoinder Affidavit that MoEF's Technical Team Report is to be considered by this Hon'ble Tribunal to decide the issue of forestry status. That the Respondent No. 9, MoEF had filed an affidavit dated 19.04.2011 placing on record the report of the Technical Team before the Hon'ble High Court of Bombay in WP No. 13/2010 (Now OA/170/2024). It may be noted that the Technical Team were to examine two issues viz. whether the site is in a forest land and whether the slope of the site is suitable for development purposes. The Technical Team report however records that survey was conducted only



along the periphery wherein it was noted that non forestry species such as coconut, teak and cashew were planted. In fact, the Technical Committee itself records that a thorough survey is required to ascertain the species and quantity.

15. The Technical Team's ultimate decision was to await the report of the Araujo Committee which was appointed by the State Government to identify forest lands in South Goa. Therefore, the technical team clearly did not arrive at a conclusion on the issue whether the project land is located on a forest land and the said report was inconclusive and does not warrant consideration by this Hon'ble Tribunal. Accordingly, the MoEF had decided to await the decision of the Araujo Committee and the decision of the Hon'ble High Court. Furthermore, the Araujo Committee itself having been disbanded by the State Government before submitting its final report and further superseded by the Review Committee-II, any report that has to be considered by the Ministry to ascertain the nature of the project land is the 2nd Part Final Report of the Review Committee which explicitly states that the project land of the Respondent No. 1 does not qualify as private forest criteria.

III. Forest Department Report filed on 25.06.2012 in Writ Petition No. 13 of 2010

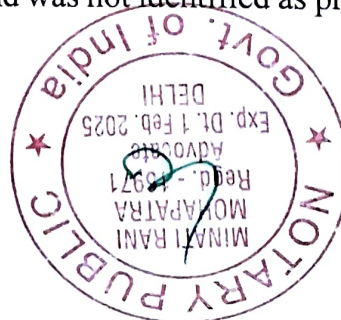


16. That the Applicant has placed reliance on the Forest Department Report filed on 25.06.2012 in pursuance to order dated 10.04.2012 passed by the Hon'ble High Court of Bombay at Goa in Writ Petition No. 395/2011 and Order dated 02.05.2012 passed in MCA No. 437 of 2012 in Writ Petition No. 13 of 2010. The Applicants are relying on a field inspection report prepared by Mr. Mahesh Kumar Shambhu, Deputy Conservator of Forests, South Goa Division, Margao which is erroneous, devoid of any merits and without any cogent reasoning.

17. It is imperative to appreciate that the same personnel, Mr. Mahesh Kumar Shambhu, in his capacity of Deputy Conservator of Forest had filed report and affidavits dated 15.03.2010 and 27.04.2010 in Writ Petition No. 13 of 2010 affirming and reaffirming that the project land of Respondent No. 1 in Survey No. 43/1-A is not a forest. Copy of Affidavits of Deputy Conservator of Forest, South Goa Division dated 15.03.2010 and 27.04.2010 is annexed herewith and marked as **Annexure-R1(Colly)**.

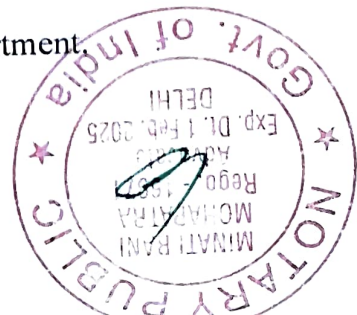
18. That key statements/findings made by the Deputy Conservator of Forests in the Report dated 22.02.2010 enclosed along with the Affidavit dated 15.03.2010 is reproduced hereunder for ready reference:

- Sy. No. 43/1-A, Dabolim is not a notified Government Forest but a private property. The said land was not identified as private forest by

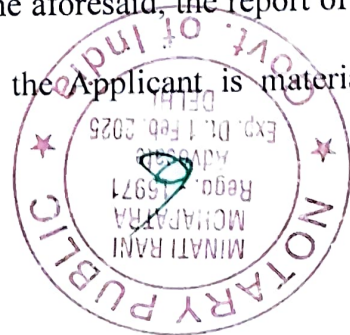


the two state level committees i.e., Sawant and Karapurkar committees.

- Under Goa Daman & Diu Preservation of Trees Act, 1984, private land holders cannot fell trees on their lands without approval of Tree Officer. For South Goa District, the Deputy Conservator of Forests, South Goa Division, Margao is the Tree Officer.
 - Two tree felling permissions were granted to the Respondent No. 1 for felling 47 and 59 trees respectively.
 - **Tree felling permission is given by the office of Tree Officer only after visiting the field and verifying the vegetation. If the vegetation meets the criteria of forest, then tree felling permission is not given.**
 - **The site has been verified subsequently multiple times by the officers and staff of the office of Tree Officer to detect/ prevent violation of forestry point of view.**
 - A joint inspection was also conducted along with representative of the Applicant. An offence of felling 6 extra trees has been registered.
19. That key statements made by the Deputy Conservator of Forests in Affidavit dated 27.04.2010 is reproduced hereunder for ready reference:
- The issue raised by the Applicant that the land is a forest land, the issue can be clarified only by Forest Department.

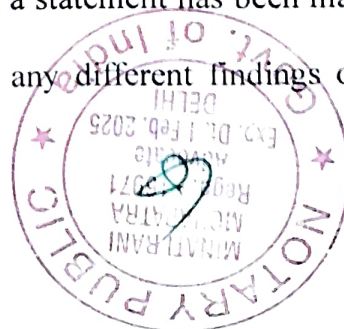


- The report dated 22.02.2016 pertaining to Survey No. 43/1-A, Dabolim, is factually correct.
 - Permission granted to Respondent 2 to fell 73 trees in Survey No. 43/1 does not overlap with the area in Survey No. 43/1-A where subsequently two tree felling permissions were sought.
 - Tree Felling permissions in Survey No. 43/1 and Survey No. 43/1-A were granted as per existing rules and regulations. Areas in Survey No. 43/1-A and Survey No. 43/1 are private properties and do not constitute any government forest nor have they been identified as private forest by the State Level Expert Committee.
 - **Permission to fell trees were granted after a inspection carried out and Range Forest Officer has clearly recorded that the area does not meet the criteria of forest.**
 - No permission to fell tree is given if property meets the existence of forest.
20. The aforementioned report and affidavits were filed by the same Deputy Conservator of Forest, South Goa Division, Forest Department before the Hon'ble High Court of Bombay, at Goa clearly concluding that Survey No. 43/1-A is not a forest but a private property wherein permission to fell trees were granted as per the rules and regulations after due inspection of the land by the concerned officer. Considering the aforesaid, the report of the same officer sought to be relied upon by the Applicant is materially



irregular, inconsistent and erroneous. It is beyond comprehension as to how the said report comes to the conclusion that the land is a private forest when the same is based upon the same tree felling permissions granted by the same office of the Deputy Conservator of Forest which was relied on to conclude otherwise in the earlier report and affidavit. The Deputy Conservator of Forest has himself sworn on affidavit that said permissions were granted by the office after site inspection and after ascertaining that the project land is not a forest.

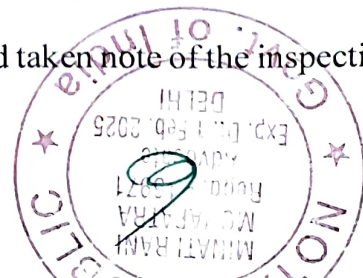
21. Further, the said report is based upon google imagery and field inspection details of existing trees without any explanation as to how it was concluded that land meets the criteria of 75% of forestry species and canopy density is more than 0.4 Ha. The said report itself is marred with inconsistency in as much as it records that the density of vegetation could not be verified for an area of 2 hectare wherein trees were felled as per the permissions granted by officials. The permission for tree felling undoubtedly proves that neither Forest Conservation Act applies, nor the area was identified as Private Forest by State Level Committee. On the other hand, the report goes on to record that on verification of tree felling list and remaining area of the property, it can be concluded that total area of 7.730 Ha meets the criteria of private forest.
22. In view of inconsistencies in the affidavits, a statement has been made in the said report thereby indemnifying that any different findings of the



report shall not be construed as perjury in view of the affidavits filed on 15.03.2010 and 27.04.2010 as earlier affidavits were filed primarily based on office records whereas the present report was based on inspections, satellite imagery and sampling of vegetation. The said statement is clearly wrong in as much as the previous affidavits record that the conclusions arrived therein were based on site inspection by officials and tree felling permissions granted to the Respondent No. 1. It is evident that the said report sought be relied by the Applicant is baseless and inconsistent with the previous affidavits filed by the same official in his capacity as Deputy Conservator of Forest, South Forest Division. Therefore, reliance placed on the said report of the Forest Department is clearly untenable.

IV. Affidavits of Ministry of Environment and Forest (MoEF)

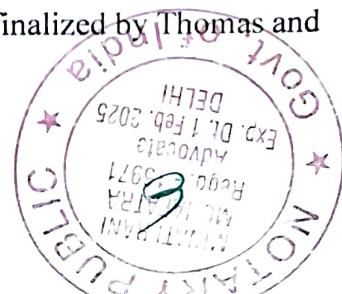
23. The Applicant has sought to rely upon an Affidavit filed by an official in the capacity of Scientist 'E' in Regional Office of MoEF, Bangalore dated 22.07.2013 filed before the Hon'ble High Court of Bombay at Goa in Writ Petition No. 13 of 2010. The said affidavit was filed in the wake of the erroneous inspection report of the Forest Department which was filed before the Hon'ble High Court on 25.06.2012. The Respondent No. 1 has already dealt with the said report in the preceding paragraphs number 16-22. The Affidavit only states that the MoEF had taken note of the inspection



report of Forest Department and elaborates the legal position *in case* the land of the Respondent No. 1 is held to be a private forest by the Hon'ble High Court. Perusal of the affidavit clearly demonstrates that the MoEF was aware of its decision placed *vide* Affidavit dated 19.04.2011 that it shall await Araujo Committee report and abide by the orders passed by the Hon'ble High Court. In fact, the MoEF, taking into consideration the inconsistent statements made has noted the fact that the Deputy Conservator of Forest, South Goa has previously submitted affidavits dated 15.03.2010 and 27.04.2010 stated that the Survey No. 43/1-A of Dabolim is neither a notified Government Forest nor have been identified as private forest by State Level Expert Committee. Be that as it may, the 2nd Part Final Report of the Review Committee-II has already concluded that the Survey No. 43, Dabolim does not meet the criteria of Private Forest, the issue of forestry status has attained finality. Accordingly, the MoEF should decide to lift the abeyance on the Environment Clearance dated 11.01.2010.

V. **Order dated 12.09.2023 passed in MA/3/2022 in OA/478/2018 by this Hon'ble Tribunal**

24. It is submitted that this Hon'ble Tribunal vide order dated 12.09.2023 passed in MA/3/2022 in OA/478/2018 held that the RC-II did not exceed its mandate by undertaking review of forest areas finalized by Thomas and



Araujo Committee and further held that the methodology adopted by the RC-II is a scientific one which in line with the technical advancements in the filed of Forest Cover Map also including physical verification as well.

25. The Respondent in its Affidavit of Rejoinder has sought to represent that the RC-II failed to comply with the directions of this Hon'ble Tribunal as contained in the para 91 of the Order dated 12.09.2023. Whereas a perusal of the 7th Part Final Report as well as the Minutes of Meeting dated 23.11.2023 reveals that the Review Committee in consultation with the Ld. Advocate General of the State decided that since the methodology of the RC-II was upheld by this Hon'ble Tribunal, 271 Survey Numbers already reviewed as not meeting the criteria of private forest out of 550 Survey Numbers identified and finalized by the Thomas and Araujo Committee are not being reviewed again retrospectively. Further in compliance with the direction of this Hon'ble Tribunal, the 269 of remaining survey numbers were reviewed by the RC-II (**Relevant @ Pg. 371 of Affidavit of subsequent events**) Further the 7th Part Final Report records the property of the Respondent under the "list of survey numbers already reviewed and found not to be qualifying the private forest criteria" (**Entry No. 4 @Pg. 394 of Affidavit of subsequent events**). Copy of Minutes of Meeting dated 23.11.2023 of the Review Committee-II is annexed herewith and marked as **Annexure-R2**.

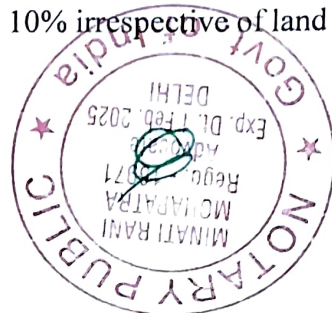


26. It is undisputed that the property of the Respondent No. 1 was held to be not meeting the criteria of Private Forest in 2nd Part Final Report. That this Hon'ble Tribunal in its order dated 02.09.2023 has not only upheld the methodology adopted by the Review Committee and affirmed that RC-II has not exceeded its mandate, but also acknowledged that the State Government's Notification dated 10.08.2023 which notifies 455.108 Ha of land in the State of Goa as Private Forest, which has been reviewed and finalized in all respects by the Review Committee till 6th Part Final Report. It is needless to mention that the Respondent No. 1's project land is not part of the said notification since it was already excluded in the 2nd Part Final Report. It may further be highlighted that the Applicant never challenged the said notification issued by the State of Goa before any court of law, hence, accepting the same.
27. Therefore, considering the fact the said project land of the Respondent having been reviewed and excluded by the Review Committee-II and further accepted by the State Government of Goa, it is untenable that the Applicant is placing undue reliance on infructuous reports to contend otherwise and causing unnecessary delay in adjudication of the present Original Application resulting in huge loss to the Respondent No. 1.
28. On one hand, the Applicant itself states that it has challenged the order dated 12.09.2023 passed by this Hon'ble Tribunal before the Hon'ble Supreme Court, wherein admittedly no ad-interim stay has been granted



with regard to the order impugned. However, on the other hand, the Applicant is alleging non-compliance of order dated 12.09.2023 on the part of the State Government with the Applicant itself having failed to seek an execution of the said order before this Hon'ble Tribunal. The Applicant shall not be allowed to blow hot and cold at the same time and sleep over the remedies as available law. The Applicant is clearly attempting to delay the outcome of the present Original Application causing huge loss and continued impediment to the Respondent No. 1 in putting its property to use.

29. That even the Hon'ble Supreme Court in its judgement dated 10.01.2024 passed in *Civil Appeal Nos. 12234-35 of 2018* has returned a stern observation as to the contradictory stands taken by the Applicant by challenging the criteria adopted by the Sawant and Karapurkar Committee for identification of private forest land in the State of Goa before the Hon'ble Supreme Court and simultaneously relied upon the said criteria adopted by these Committees before this Hon'ble Tribunal (**Para 65 of judgement @ Pg. 536 of Affidavit of subsequent events**). The Hon'ble Supreme Court further observes that the Applicant sought a change in criteria being followed by the State of Goa for identification and demarcation of private forest by contending that the State should follow the criteria being used by Forest Survey of India, describing "forest cover", i.e., all lands more than one hectare area with 10% irrespective of land use,



ownership and legal status **Para 66 of judgement @ Pg. 537** of Affidavit of subsequent events). The Hon'ble Supreme Court rightly rejected the said contention of the Applicant by pointing out the adverse impacts of such change in criteria keeping in mind the disadvantage it would cause to all landowners and even the government and private office and residential complexes, educational and other institutions since one-hectare criteria with 0.1 canopy density will be applicable to the entire State of Goa. The Hon'ble High Court has returned a finding that the Applicant, Goa Foundation cannot be permitted to approbate and reprobate regarding the criteria for identification of private forest. The Hon'ble Supreme Court held existing criteria for identification of private forests in the State of Goa are adequate and valid, hence, they require no alteration. **(Para 71.1-71.2 of the Judgement @ Pg. No. 543 and 544** of Affidavit of subsequent events)

30. It is worth noting that the Applicant on one hand had attempted to rely on Forest Survey of India's methods for identification of forest, whereas in MA/3/2022 in OA/478/2023 and its subsequent challenge to the order dated 12.09.2023 before the Hon'ble Supreme Court, the Applicant has challenged the methodology adopted by the Review Committee-II on the ground that the identification process adopted by RC-II included coordination with National Remote Sensing Centre and Forest Survey of India, a high quality LISS IV Satellite image was specially analyzed for



preparation of Forest Cover Map as per the Private Forest Area criteria by the Forest Survey of India, which in the opinion of the Applicant is inadequate. Thus, it is evident that the Applicant has repeatedly attempted to take contradictory stands before the courts of law, unnecessarily prolonging litigation and causing unwarranted impediments in private party's enjoyment of its own property.

31. The Applicant has raised the issue of planting of trees in lieu of the tree felling permissions granted by the concerned department. It is submitted that two tree felling permissions dated 12.09.2008 and 28.05.2009 for 47 and 45 trees respectively were applied and granted in favour of the Respondent No. 1 by the concerned Forest Department in terms of the existing rules and regulations. The issue of ensuring tree felling and planting of trees as per the tree felling permissions are within the ambit of the concerned Forest Department as also elaborated by the Deputy Conservator of Forest in its report and affidavit dated 15.03.2010 and 27.04.2010.
32. In view of the above, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the present Original Application.




DEPONENT

VERIFICATION:

I, the deponent above named, do hereby verify that the contents of foregoing Affidavit are true and correct to my knowledge and as per the records available. No part of it is false and nothing material has been concealed therefrom.

Verified at _____ on this ____ day of _____, 2025

31 JAN 2025



DEPONENT

IDENTIFIED



31 JAN 2025

ATTESTED 

MINATI RANI MOHAPATRA
NOTARY DELHI-R-16971
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND NEW DELHI
REGISTER Pg /Sl. No. 


MINATI RANI MOHAPATRA
ADVOCATE (NOTARY)
Mob. No.: 8130128457

ANNEXURE-R1(COLLY)

IN THE HIGH COURT OF BOMBAY AT GOA

Writ Petition No. 13/2010

Goa Foundation & Anr

..... Petitioner


V/s

Saravati Builders and Constructions
Pvt. Ltd. and Ors.

..... Respondents

AFFIDAVIT

I, Shri M. K. Shambhu, IFS, Deputy Conservator of Forest, major of age, Indian National, having my office at Ponda, Goa, do hereby on solemn affirmation state and submit as under:-


1. I am presently posted as Dy. Conservator of Forest, South Goa Division, Forest Department, Government of Goa. I have read the contents of the petition and its annexure and I have understood the same. I am filing this affidavit for the limited purpose of placing on record the report as directed by this Hon'ble Court. 

2. I say that, as directed; a report dated 22/02/2010 has been prepared and the same is annexed and marked herewith as Exhibit

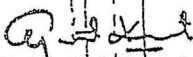
A.

I say that whatever is stated in the above paragraphs is true to my knowledge.

Solemnly affirmed at Panaji
On this 15th day of March, 2010.

Deponent 

Identified by:


(Adv. Abhijeet A. Kamat)

REPORT

Case :- W.P.(c) No 19 /2010 in the Hon'ble Court, Bombay, Goa Bench. Panaji
Goa Foundation & Others.

V/s.

M/s. Saravati Builders & Construction Pvt. Ltd., & others.

1. The matter primarily pertains to developmental activities by M/s. Saravati Builders and Construction Pvt. Ltd. in Sy. No. 43/1-A of Dabolim Village.
2. The Sy. No. 43/1-A. of Dabolim is not a notified Government Forest. It is a private property. Two State Level Expert Committees were formed by the State Government to identify forests in private areas. Sy. No. 43/1-A was not identified as private forest by the said Committees.
3. Under Goa Daman & Diu Preservation of Tree Act, 1984. Private land holders cannot fell trees on their lands without approval of the Tree Officer. For South Goa District, the Deputy Conservator of Forests, South Goa Division at Margao is the Tree Officer.
4. Mr. Ravi Rajan for M/s. Saravati Builders and Constructions (Pvt) Ltd. applied for tree felling permission for felling 47 nos. of trees vide application dated 25.06.2008. After inspection, the permission to fell 47 nos. of trees was given vide this office order dated, 12.09.2008 by the then Tree Officer (also Deputy Conservator of Forests, South Goa Division, Margao) with a condition to plant 235 nos. of trees. The trees were not felled within the prescribed time limit and hence the applicants asked for extension of time vide letter dated, 23.10.2008 and the same was granted on 03.11.2008.

In a second application dated, 07.10.2008, the same applicant applied for felling of 59 Nos. of trees from the same Sy. No. i.e. 43/1-A of Dabolim village. The Tree officer give permission for felling 45 nos. of trees vide order dated, 28.05.2009 with a condition to plant 225 nos. of trees. Subsequently extension of time to fell the same was asked on 02.07.2009 which was granted on 09.07.2009.

47

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235

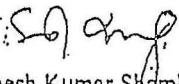
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225

5. Tree felling permission is given by the office of the Tree officer only after visiting the field and verifying the vegetation. If the vegetation meets the criteria of forest. Then tree felling permission is not given.
6. The site has been verified subsequently many number of time by the officers and staff of this office to detect/prevent violations from forestry point of view. A joint inspection was also conducted by the undersigned by involving Mr. Claude Alvares, of Goa Foundation and others to allay fears of blatant violation of Forest related Acts/Rules. An offence for felling 6 extra trees (volume of 44m³ firewood) has been registered against the applicants in the said Survey Number under Preservation of Trees Act applicable for private areas where FCA is not applicable.
7. The tree felling permissions have been given to M/s. Saravati Builders and Constructions (P) Ltd, as per the Provision of Goa, Daman & Diu Preservation of Trees Act, 1984. As per the conditions put in the permission orders, the planting of trees will be ensured by the Forest Department.

There is no foul play on part of the Forest Department and the tree felling permissions have been given by the then Tree officer as per the provisions of law.

Submitted for kind persual please.


(Mahesh Kumar Shambhu)
Deputy Conservator of Forests & Tree Officer
South Goa Forest Division
Margao- Goa.

Date :- 22.02.2010.

Place:- Margao- Goa.

IN THE HIGH COURT OF BOMBAY AT GOA

Writ Petition No.13/2010

Goa Foundation & Anr.

..... Petitioner

V/s.

Saravati Builders and Constructions
Pvt. Ltd. and Ors.

..... Respondents

AFFIDAVIT

I, Shri M. K. Shambhu, IFS, Deputy Conservator of Forest, major of age, Indian National, having my office at Margao, Goa, do hereby on solemn affirmation state and submit as under: -

1. I say that I have filed an affidavit dated 15/03/2010 placing on record a report in respect of the property which is subject matter of this Petition. The Petitioner have filed the counter affidavit in response to my affidavit, hence I am filing this further affidavit.
2. I say that in the Writ Petition, the Tree Officer and Deputy Conservator of Forest, South has been made a Respondent. The Petitioner makes a mention about permission granted for cutting of tree and it is also contended that property which is subject matter of Writ Petition is a forest land. Being a party Respondent to the Writ Petition, I am required to respond to the Petition and place the stand of the Forest Department on record. Accordingly, I have prepared the report dated 23/2/2010 and submitted to this Hon'ble Court.

[Handwritten signature]
23/2/10

3. The Petitioners are raising technical issues in reply and are making capital of my statement when the report is filed as directed and seems to be an unsolicited report.
4. Once a party is Respondent and is on notice, the party is entitled to file an affidavit. In fact when Petitioner contends that the land is forest land, this issue can be clarified only by Forest Department and it is surprising that Petitioner are taking exception to the report filed by Forest Department.
5. I say that words, "as directed" have appeared by misadventure.
6. I say that the report dated 22/2/2010 submitted to this Hon'ble High Court is factually correct and pertains to survey no. 43/1-A because this public interest litigation filed primarily to challenge the approvals and developmental work in survey no. 43/1-A. Hence there was mention of two tree felling permissions granted by the Forest Department dated 12/9/2008 and 28/5/2009 in survey no. 43/1-A to the Respondent No. 1.
I say that permission was granted to the Respondent No. 2 on 28/5/2007 for felling of 73 trees in survey no. 43/1. It is submitted that the area where this permission was granted does not over-lap with the area in survey no. 43/1-A where subsequently two tree permissions were sought.
I say that all the allegations made in the counter affidavit are denied and it is reiterated that tree felling permissions in

Survey No. 43/1-A and 43/1 were given by the Range Officer as

per existing rules and regulations. It is further submitted that the area in survey no. 43/1-A and 43/1 are private properties and do not constitute any government forest nor have they been identified as private forests by the State Level Expert Committees.

7. I say that 92 trees have been permitted to fell in Survey No. 43/1-A with condition to plant 460 trees. The permission has been granted under the provisions of Goa Town and Country Planning Act, 1994 and only after ensuring that 5 times the trees would be planted.
8. I say that infact when the permission was granted there was a inspection carried out and Range Forest Officer has clearly recorded on file, that the area does not meet the criteria of forest. I rely upon the records maintained by my office.
9. I reiterate and maintain my statement that no permission to fell tree is given if property meets the existing of forest. As regards to the examples cited by Petitioner I crave leave to refer to the documents annexed by the Petitioner to make my submissions.
10. I deny that I had confirmed to Claude Alvares that the area was forest, as alleged, at the time of site inspection in December 2009. I deny that my report dated 22/2/2010 is degenerated and it avoids earlier observations. The earlier report was prepared before the Writ Petition was filed. The

present report is filed in response to the allegations made in this Writ Petition.

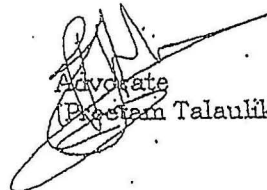
11. I deny that there are any misleading documents filed by me

I say that whatever is stated above in paragraphs 1, 2, 3(Pt), 4(Pt), 5, 6(Pt) and 7 to 9 is true to my knowledge, based on records available in the office of this Respondent and the contents of the remaining paras are my submissions.

Solemnly affirmed at Panaji
On this 27th day of April, 2010

Deponent

Identified by:-


Advocate
(P. S. Talaulikar)

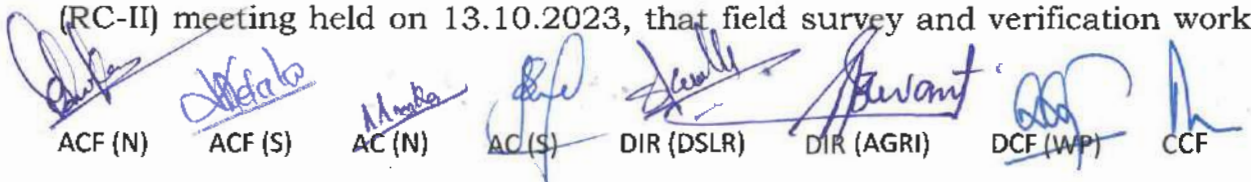
MINUTES OF 18th MEETING OF THE REVIEW COMMITTEE TO REVIEW THE PRIVATE FOREST AREAS FINALISED AND PROVISIONALLY IDENTIFIED/BY STATE LEVEL EXPERT COMMITTEE (THOMAS AND ARAUJO COMMITTEE) ON PRIVATE FOREST HELD ON 23.11.2023.

A meeting of the Review Committee was held on 23/11/2023 at 11.30 am in the Conference Hall of the Forest Department, Van Bhavan, Altinho Panaji, Goa under the Chairmanship of Chief Conservator of Forests.

The following were present in the meeting:

1	Praveen Kumar Raghav, IFS, Chief Conservator of Forests.	Chairman
2	Smt. Akshaya Amonkar, Representative Additional Collector, (Revenue), North Goa District.	Member
3	Shri. Sriniket Kothwale, Additional Collector, (Revenue), South Goa District.	Member
4	Shri Avduth Sawant, Representative of the Directorate of Agriculture.	Member
5	Shri. Deepak G. Pednekar, Asst. Conservator of Forests, Headquarters, North Goa Division.	Member
6	Shri. Dyaneshwar Kudalkar, Asst. Conservator of Forests, Headquarters, South Goa Division.	Member
7	Shri. Sameer S. Kamble, Representative of Director of Settlement and Land Records, Panaji Goa.	Member
8	Shri. Naveen Kumar P., IFS, Dy. Conservator of Forests, Working Plan Division, Panaji.	Member Secretary

Member Secretary welcomed all the members of the committee and briefed them about the action taken on the decision of the Review Committee (RC-II) meeting held on 13.10.2023, that field survey and verification work



 ACF (N) ACF (S) AC (N) AC (S) DIR (DSL) DIR (AGRI) DCF (WP) CCF

is complete in all respects for the survey numbers identified and finalized by Thomas and Araujo (T&A) committee. Also, field divisions have submitted revised plans for Survey number 177 of Bethoda village, Survey number 202 of Verna village, and Survey numbers 48/2 and 49/2 of Priol village.

Further, As per the recent judgment of the National Green Tribunal in Misc. Application number 03 of 2023 dated 12.09.2023 "*We are of the view that in order to take extreme precaution that no-one suffers on account of errors in identification of the Private Forest area, the areas, which were finally identified as Private Forest area by the T&A Committees if any area out of that is required to be excluded as per review being made by RC-II, the said area should be got verified physically with respect to all three criteria laid down for the determination of the Private Forest cited above by us. Till the final decision is taken with respect to whether the area being excluded from the list of being treated as final forest land by the RC-II which was finalized by T&A Committees as Private Forest, in keeping with our direction, no permission shall be granted by the State Government for any kind of development work, in the said survey numbers. This exercise shall be completed within three months of uploading of this order*". All the survey numbers Identified as final by the T&A committee need to be reviewed by the Review Committee for submitting compliance on or before 12.09.2023.

The matter was deliberated in detail with the background that the Hon'ble Tribunal acknowledged and accepted the methodology adopted by RC-II as scientific keeping development in the field of Forest Cover Map and physical verification done by the committee for demarcation of Private Forest. At the same time, a few survey numbers in the finalized list had already been reviewed by the RC-II.

Keeping the above-mentioned facts in view, a legal opinion is sought from the Ld. Advocate General of State to clarify whether all survey numbers finalized by the Thomas and Araujo committee need to be reviewed retrospectively or only Survey numbers yet to be reviewed by RC-II are done prospectively.



 ACF (N) ACF (S) AC (N) AC (S) DIR (DSLRL) DIR (AGRI) DCF (WP) CCF

So, survey numbers which have already been reviewed by the committee in its 6-Part Final reports by following the methodology accepted by Hon'ble NGT and are not being taken for further review currently.

Further, as per the direction of Hon'ble NGT, Canopy Density had been measured only for the nonqualifying areas.

During scrutiny of some of the Canopy Density reports submitted by divisions, it is observed that the Canopy Density of only forestry species has been accounted for, instead of calculating it for both forestry and non-forestry species, which is observed as flawed by the committee.

So, for all the qualifying areas, irrespective of the report submitted by the divisions, the Canopy Density provided by the Forest Survey of India is taken as final.

Accordingly, the following agenda were discussed and deliberated;

AGENDA 18.1 TO REVIEW SURVEY NUMBERS IDENTIFIED AS FINAL BY THE THOMAS AND ARAUJO COMMITTEE.

There are 550 survey numbers covering an area of 8.64 Sq km in the North Goa Division and South Goa Division which were identified as final by the T&A committee.

The status of the survey number identified as final by the T&A committee was deliberated as follows,

Expert Committee	Sy. no finalized	Area identified In Sq Km	Reviewed by RC-I	Reviewed by RC-II	Sy. no qualified and notified to date	Sy. no to be reviewed
Thomas (North Goa)	298	3.26	4	56	5	238
Araujo (South Goa)	252	5.38	5	216	5	31
Total	550	8.64	9	272	10	269

ACF (N)

ACF (S)

AC (N)

AC (S)

DIR (DSLRL)

DIR (AGRI)

DCF (W/P)

CCF

A total of 9 survey numbers were reviewed by RC I and notified by the Government of Goa vide gazette notification dated 22.09.2022, whereas 272 survey numbers had been already reviewed by RC II of which one survey number was found qualified as Private Forest, which has been notified vide Government of Goa gazette notification dated 10.08.2023.

Whereas 269 survey numbers are pending to be reviewed by the review committee. The details of the survey numbers finalized by the Thomas and Araujo committees are enclosed as **Annexure -I**.

AGENDA 18.2 TO REVIEW SURVEY NUMBERS QUALIFYING THE CRITERIA OF PRIVATE FOREST

The hearing of affected persons whose area has been found to qualify for Private Forest was called for personal hearings on 13/10/23, 17/10/23, 18/10/23, 19/10/23, 20/10/23, 31/10/23, 20/11/23 and 22/11/23. A total number of 202 individuals were heard personally by RC-II.

The proceedings of the public hearing along with objections raised by individual objectors were placed before the Review Committee for recommendation.

A total of 211 survey numbers comprising an area of 128.7090 ha, have been found to qualify by RC-II as Private Forest after field verification and personal hearing.

Expert Committee	Survey numbers under review by RC-II	Sy Numbers qualifying Pvt Forest criteria	Approximate Area qualifying in ha
Thomas (North)	238	191	114.8650
Araujo (South)	31	20	13.8440
TOTAL	269	211	128.7090



 ACF (N) ACF (S) AC (N) AC (S) DIR (DSL R) DIR (AGRI) DCF (WR) CCF

The detailed area statement of the qualifying survey numbers is enclosed as **Annexure II**.

AGENDA 18.3 TO REVIEW SURVEY NUMBERS NOT QUALIFYING THE CRITERIA OF PRIVATE FOREST

A total of 58 survey numbers were found not to qualify the requisite criteria of Private Forest on-field verification. The field reports were cross-verified with the Division's offense report, tree felling permissions, FCA cases, Court cases, Google timeline series images, etc before finalizing them as non-qualifying.

Further, it was observed that a few survey numbers that were already reviewed by RC-II have been included partly in the survey plan, the concerned division has been asked to resubmit the plan after rectification. The abstract of Survey numbers found nonqualifying the criteria of Private Forest is furnished below;

Expert Committee	Survey numbers under review by RC-II	Sy Numbers found Not qualifying Pvt Forest criteria
Thomas (North Goa)	238	47
Araujo (South Goa)	31	11
Total	269	58

The details of the non-qualifying survey numbers along with criteria not fulfilled for Private Forests are enclosed as **Annexure- III**.

AGENDA 18.4 REVIEW OF QUALIFYING SURVEY NUMBERS WHICH ARE PROVISIONAL SURVEY NUMBERS BUT ADJACENT TO THE FINALISED SURVEY NUMBERS OF THE THOMAS AND ARAUJO COMMITTEE MAKING CONTIGUOUS FOREST PATCH.



 ACF (N) ACF (S) AC (N) AC (S) DIR (DSL R) DIR (AGRI) DCF (WP) CCF

The Review Committee discussed those provisionally identified survey numbers that qualify as Private Forest by making a contiguous forest patch with finalized survey numbers by the T&A Committee and decided to finalize the area qualifying the criteria as Private Forest, details of findings are furnished as below,

Sr No	Village- Taluka	Sy. Nos.	Area	Decision of the Review Committee
1	Curti Village of Ponda Taluka	58, 59, 63	9.280	An area of 9.280 ha. qualifies as Private Forest and the Plan is prepared in combination with the Finalised Sy. Nos. 194 of Bethoda village
2	Salvador do Mundo village of Bardez Taluka.	241 (P) 265 (P) 291 (P) 297 (P) 321 (P) 345 (P)	7.1604	An area of 7.1604 ha. is qualified as a Private Forest and the Plan is prepared in combination with the Finalised Sy. Nos. As well these survey numbers were provisionally identified and excluded by Thomas committee.

Upon review, the Committee found that **211 survey numbers** out of 269 Survey numbers finalized by the T&A committee under review by RC-II consisting of an area of **128.7090 ha** qualify as a Private Forest, while **58 survey numbers** do not qualify for the required criteria.


Further, the RC-II upon hearing the objectors from Curti and Salvador do Mundo village has finalized an area of **16.4404 ha.** as a Private Forest from provisionally identified survey numbers making contiguous forest patch



 ACF (N) ACF (S) AC (N) AC (S) DIR (DSL R) DIR (AGRI) DCF (WFP) CCF

with survey numbers finalized by Thomas and Araujo committees, detailed list is enclosed as **Annexure- IV**.

Also, RC-II finalized an area of **35.18 ha** in Survey number 177 of Bethoda village, and Survey number 202 of Verna village, details are enclosed as **Annexure V**.




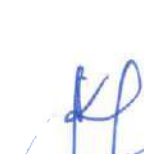


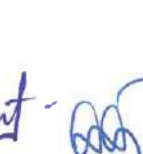


 (Naveen Kumar P., IFS)
 Dy. Conservator of Forests,
 Working Plan Division &
 Member Secretary
 Panaji-Goa.

No: MS/REV-PF/DCF/WP/2023-24/ 942

Date: 20 / 11 / 2023
12

To,

1. The Chief Conservator of Forests and Chairman of the Private Forest Review Committee, Goa Van Bhavan, Panaji, Goa.
2. The Director of Settlement & Land Records Panaji, Goa.
3. The Director of Agriculture Panaji, Goa.
4. The Dy Conservator of Forests Head Quarter Goa Van Bhavan, Panaji, Goa.
5. The Additional Collector North, Revenue Department, Margao, South.
6. The Additional Collector South, Revenue Department, Panaji, North.
7. The Asst. conservator of Forests Headquarters (North), Ponda, Goa.
8. The Asst. conservator of Forests Headquarters (South), Margao, Goa.
9. Office copy.

 ACF (N)
  ACF (S)
  AC (N)
  AC (S)
  DIR (DSL)
  DIR (AGRI)
  DCF (WMP)
  CCF

**LIST OF SURVEY NUMBERS FINALISED BY THOMAS AND ARAUJO COMMITTEE WHICH ARE
UNDER REVIEW BY RC -II**

Sr.No	Taluka	Village	Sy. No
1	Mormugao	Cortalim	233
2	Mormugao	Cortalim	234
3	Mormugao	Cortalim	230
4	Mormugao	Cortalim	232/4
5	Mormugao	Cortalim	232/5
6	Mormugao	Cortalim	232/6
7	Mormugao	Cortalim	232/12
8	Mormugao	Cortalim	232/14
9	Mormugao	Cortalim	232/15
10	Mormugao	Cortalim	232/18
11	Mormugao	Cortalim	232/19
12	Mormugao	Cortalim	231
13	Mormugao	Cortalim	224/1
14	Mormugao	Sancoale	77
15	Mormugao	Sancoale	72
16	Mormugao	Sancoale	78
17	Mormugao	Sancoale	80
18	Mormugao	Sancoale	80/1
19	Mormugao	Sancoale	79
20	Mormugao	Sancoale	64/3
21	Mormugao	Sancoale	206
22	Mormugao	Sancoale	210
23	Mormugao	Sancoale	227
24	Mormugao	Sancoale	237
25	Mormugao	Sancoale	244
26	Mormugao	Sancoale	21
27	Mormugao	Sancoale	31
28	Mormugao	Sancoale	33
29	Mormugao	Sancoale	34
30	Mormugao	Sancoale	44
31	Mormugao	Sancoale	46
32	Tiswadi	Gancim	6/1 (p)
33	Tiswadi	Gauli Maula	34/1-B (p)
34	Bardez	Salvador do Mundo	107/1 (p)
35	Bardez	Salvador do Mundo	107/2 (p)
36	Bardez	Salvador do Mundo	107/3 (p)
37	Bardez	Salvador do Mundo	107/4 (p)
38	Bardez	Salvador do Mundo	107/5 (p)
39	Bardez	Salvador do Mundo	107/6 (p)
40	Bardez	Salvador do Mundo	107/7
41	Bardez	Salvador do Mundo	107/8
42	Bardez	Salvador do Mundo	107/9
43	Bardez	Salvador do Mundo	108/1 (P)

ACF (N)

ACF(S)

AC (N)

AC (S)

DIR (DSLRL)

DIR (AGRI)

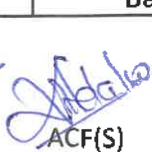
DCF (WR)

CCF

Sr.No	Taluka	Village	Sy. No
44	Bardez	Salvador do Mundo	108/1-A (p)
45	Bardez	Salvador do Mundo	131/1 (p)
46	Bardez	Salvador do Mundo	131/2 (p)
47	Bardez	Salvador do Mundo	131/3 (p)
48	Bardez	Salvador do Mundo	131/4 (p)
49	Bardez	Salvador do Mundo	131/6 (p)
50	Bardez	Salvador do Mundo	131/7 (p)
51	Bardez	Salvador do Mundo	131/8 (p)
52	Bardez	Salvador do Mundo	131/10
53	Bardez	Salvador do Mundo	131/11
54	Bardez	Salvador do Mundo	131/12
55	Bardez	Salvador do Mundo	131/13
56	Bardez	Salvador do Mundo	131/14
57	Bardez	Salvador do Mundo	131/15
58	Bardez	Salvador do Mundo	131/16
59	Bardez	Salvador do Mundo	133/1 (p)
60	Bardez	Salvador do Mundo	135/1
61	Bardez	Salvador do Mundo	135/2
62	Bardez	Salvador do Mundo	135/3
63	Bardez	Salvador do Mundo	135/4
64	Bardez	Salvador do Mundo	135/5
65	Bardez	Salvador do Mundo	135/6
66	Bardez	Salvador do Mundo	135/7
67	Bardez	Salvador do Mundo	135/8
68	Bardez	Salvador do Mundo	135/9
69	Bardez	Salvador do Mundo	135/10
70	Bardez	Salvador do Mundo	135/11
71	Bardez	Salvador do Mundo	135/12
72	Bardez	Salvador do Mundo	135/13
73	Bardez	Salvador do Mundo	135/14
74	Bardez	Salvador do Mundo	135/15
75	Bardez	Salvador do Mundo	135/16
76	Bardez	Salvador do Mundo	135/17
77	Bardez	Salvador do Mundo	150/1 (p)
78	Bardez	Salvador do Mundo	150/2 (p)
79	Bardez	Salvador do Mundo	150/3 (p)
80	Bardez	Salvador do Mundo	150/4 (p)
81	Bardez	Salvador do Mundo	150/5 (p)
82	Bardez	Salvador do Mundo	150/7 (p)
83	Bardez	Salvador do Mundo	150/8 (P)
84	Bardez	Salvador do Mundo	150/9 (p)
85	Bardez	Salvador do Mundo	150/10 (p)
86	Bardez	Salvador do Mundo	150/11
87	Bardez	Salvador do Mundo	150/12
88	Bardez	Salvador do Mundo	150/13
89	Bardez	Salvador do Mundo	151/3 (p)



ACF (N)



ACF(S)



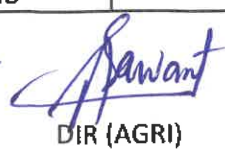
AC (N)



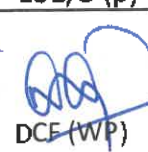
AC (S)



DIR (DSLIR)



DIR (AGRI)



DCE (WP)



CCF

Sr.No	Taluka	Village	Sy. No
90	Bardez	Salvador do Mundo	151/4 (p)
91	Bardez	Salvador do Mundo	151/5 (p)
92	Bardez	Salvador do Mundo	151/6 (p)
93	Bardez	Salvador do Mundo	151/7 (p)
94	Bardez	Salvador do Mundo	151/8 (p)
95	Bardez	Salvador do Mundo	151/9 (p)
96	Bardez	Salvador do Mundo	151/10
97	Bardez	Salvador do Mundo	151/11
98	Bardez	Salvador do Mundo	151/12 (p)
99	Bardez	Salvador do Mundo	151/13 (p)
100	Bardez	Salvador do Mundo	151/14 (p)
101	Bardez	Salvador do Mundo	151/15 (p)
102	Bardez	Salvador do Mundo	151/16 (p)
103	Bardez	Salvador do Mundo	151/17 (p)
104	Bardez	Salvador do Mundo	151/18
105	Bardez	Salvador do Mundo	151/19
106	Bardez	Salvador do Mundo	151/20
107	Bardez	Salvador do Mundo	151/21
108	Bardez	Salvador do Mundo	151/22
109	Bardez	Salvador do Mundo	151/23
110	Bardez	Salvador do Mundo	151/24
111	Bardez	Salvador do Mundo	152/1 (p)
112	Bardez	Salvador do Mundo	152/2
113	Bardez	Salvador do Mundo	152/3 (p)
114	Bardez	Salvador do Mundo	152/4 (p)
115	Bardez	Salvador do Mundo	152/5
116	Bardez	Salvador do Mundo	152/6 (p)
117	Bardez	Salvador do Mundo	152/7 (p)
118	Bardez	Salvador do Mundo	152/8
119	Bardez	Salvador do Mundo	152/9 (p)
120	Bardez	Salvador do Mundo	152/10
121	Bardez	Salvador do Mundo	152/11 (p)
122	Bardez	Salvador do Mundo	152/12 (p)
123	Bardez	Salvador do Mundo	152/13 (p)
124	Bardez	Salvador do Mundo	152/14 (p)
125	Bardez	Salvador do Mundo	152/15 (p)
126	Bardez	Salvador do Mundo	152/16 (p)
127	Bardez	Salvador do Mundo	152/17 (p)
128	Bardez	Salvador do Mundo	153/1
129	Bardez	Salvador do Mundo	153/2
130	Bardez	Salvador do Mundo	153/3 (p)
131	Bardez	Salvador do Mundo	154/1 (p)
132	Bardez	Salvador do Mundo	154/2 (p)
133	Bardez	Salvador do Mundo	154/3 (p)
134	Bardez	Salvador do Mundo	154/4
135	Bardez	Salvador do Mundo	154/5 (p)

ACF (N)

ACF(S)

AC(N)

AC (S)


DIR (DSLRL)

DIR (AGRI)

DCF (W/P)

CCF

Sr.No	Taluka	Village	Sy. No
136	Bardez	Salvador do Mundo	154/6 (p)
137	Bardez	Salvador do Mundo	154/7
138	Bardez	Salvador do Mundo	154/8
139	Bardez	Salvador do Mundo	154/9
140	Bardez	Salvador do Mundo	154/10
141	Bardez	Salvador do Mundo	154/11
142	Bardez	Salvador do Mundo	154/12
143	Bardez	Salvador do Mundo	154/13 (p)
144	Bardez	Salvador do Mundo	155/2
145	Bardez	Salvador do Mundo	155/3 (p)
146	Bardez	Salvador do Mundo	155/5 (p)
147	Bardez	Salvador do Mundo	155/6 (p)
148	Bardez	Salvador do Mundo	155/7
149	Bardez	Salvador do Mundo	155/8
150	Bardez	Salvador do Mundo	158/1 (p)
151	Bardez	Salvador do Mundo	158/2 (p)
152	Bardez	Salvador do Mundo	158/3 (p)
153	Bardez	Salvador do Mundo	158/4 (p)
154	Bardez	Salvador do Mundo	158/5 (p)
155	Bardez	Salvador do Mundo	158/6 (p)
156	Bardez	Salvador do Mundo	273
157	Bardez	Salvador do Mundo	281
158	Bardez	Salvador do Mundo	272/1-A
159	Bardez	Salvador do Mundo	272/1
160	Bardez	Salvador do Mundo	267
161	Bardez	Salvador do Mundo	268(P)
162	Bardez	Salvador do Mundo	269(P)
163	Bardez	Salvador do Mundo	296(P)
164	Bardez	Salvador do Mundo	298/1(P)
165	Bardez	Salvador do Mundo	299/1
166	Bardez	Salvador do Mundo	300/1(P)
167	Bardez	Salvador do Mundo	306/1
168	Bardez	Salvador do Mundo	306/2
169	Bardez	Salvador do Mundo	306/3
170	Bardez	Salvador do Mundo	306/4
171	Bardez	Salvador do Mundo	306/5
172	Bardez	Salvador do Mundo	306/6
173	Bardez	Salvador do Mundo	306/7
174	Bardez	Salvador do Mundo	306/8
175	Bardez	Salvador do Mundo	306/9
176	Bardez	Salvador do Mundo	307/1
177	Bardez	Salvador do Mundo	307/2
178	Bardez	Salvador do Mundo	307/3
179	Bardez	Salvador do Mundo	307/4
180	Bardez	Salvador do Mundo	307/5
181	Bardez	Salvador do Mundo	307/6


ACF (N)


ACF (S)



AC (N)


AC (S)


DIR (DSL)


DIR (AGRI)


DCE (WP)


CCF

Sr.No	Taluka	Village	Sy. No
182	Bardez	Salvador do Mundo	307/7
183	Bardez	Salvador do Mundo	307/8
184	Bardez	Salvador do Mundo	307/9
185	Bardez	Salvador do Mundo	307/10
186	Bardez	Salvador do Mundo	307/11
187	Bardez	Salvador do Mundo	307/12
188	Bardez	Salvador do Mundo	307/13
189	Bardez	Salvador do Mundo	307/14
190	Bardez	Salvador do Mundo	307/15
191	Bardez	Salvador do Mundo	307/16
192	Bardez	Salvador do Mundo	311/1 (p)
193	Bardez	Salvador do Mundo	311/3 (p)
194	Bardez	Salvador do Mundo	311/4 (p)
195	Bardez	Salvador do Mundo	311/5 (p)
196	Bardez	Salvador do Mundo	311/6 (p)
197	Bardez	Salvador do Mundo	313/1 (p)
198	Bardez	Salvador do Mundo	313/2 (p)
199	Bardez	Salvador do Mundo	313/4 (p)
200	Bardez	Salvador do Mundo	313/5 (p)
201	Bardez	Salvador do Mundo	313/6 (p)
202	Bardez	Salvador do Mundo	313/7 (P)
203	Bardez	Salvador do Mundo	323/1 (p)
204	Bardez	Salvador do Mundo	323/2 (p)
205	Bardez	Salvador do Mundo	323/3 (p)
206	Bardez	Salvador do Mundo	337/1
207	Bardez	Salvador do Mundo	337/2
208	Bardez	Salvador do Mundo	337/4 (p)
209	Bardez	Salvador do Mundo	337/5 (p)
210	Bardez	Salvador do Mundo	338/1
211	Bardez	Salvador do Mundo	338/2
212	Bardez	Salvador do Mundo	338/3
213	Bardez	Salvador do Mundo	338/4
214	Bardez	Salvador do Mundo	338/5
215	Bardez	Salvador do Mundo	338/6
216	Bardez	Salvador do Mundo	338/7
217	Bardez	Salvador do Mundo	338/8
218	Bardez	Salvador do Mundo	338/9
219	Bardez	Salvador do Mundo	338/10
220	Bardez	Salvador do Mundo	338/11
221	Bardez	Salvador do Mundo	338/12
222	Bardez	Salvador do Mundo	338/13
223	Bardez	Salvador do Mundo	338/14
224	Bardez	Salvador do Mundo	338/15
225	Bardez	Salvador do Mundo	338/16
226	Bardez	Salvador do Mundo	338/17
227	Bardez	Salvador do Mundo	338/18

ACF (N)

ACF(S)

AC (N)

AC (S)

DIR (DSL)

DIR (AGRI)


DCF (WP)

CCF


Sr.No	Taluka	Village	Sy. No
228	Bardez	Salvador do Mundo	339/1
229	Bardez	Salvador do Mundo	339/2
230	Bardez	Salvador do Mundo	339/3
231	Bardez	Salvador do Mundo	339/4
232	Bardez	Salvador do Mundo	339/5
233	Bardez	Salvador do Mundo	339/6
234	Bardez	Salvador do Mundo	339/7
235	Bardez	Salvador do Mundo	339/8
236	Bardez	Salvador do Mundo	339/9
237	Bardez	Salvador do Mundo	339/10
238	Bardez	Salvador do Mundo	346/1
239	Bardez	Salvador do Mundo	347/1
240	Bardez	Salvador do Mundo	348/1
241	Bardez	Salvador do Mundo	351/1
242	Bardez	Salvador do Mundo	352/1
243	Bardez	Salvador do Mundo	352/2
244	Bardez	Salvador do Mundo	352/3
245	Bardez	Salvador do Mundo	352/4
246	Bardez	Salvador do Mundo	352/5
247	Bardez	Salvador do Mundo	353/1
248	Bardez	Salvador do Mundo	354/1
249	Bardez	Salvador do Mundo	354/2
250	Bardez	Salvador do Mundo	354/3
251	Bardez	Salvador do Mundo	354/4
252	Bardez	Salvador do Mundo	354/5
253	Bardez	Salvador do Mundo	354/6
254	Bardez	Salvador do Mundo	354/7
255	Bardez	Salvador do Mundo	354/8
256	Bardez	Salvador do Mundo	357/1
257	Bardez	Salvador do Mundo	357/2
258	Bardez	Salvador do Mundo	301(P)
259	Bardez	Salvador do Mundo	302
260	Bardez	Salvador do Mundo	262
261	Bardez	Salvador do Mundo	247
262	Ponda	Betora	193(p)
263	Ponda	Betora	194(p)
264	Ponda	Priol	48/2(p)
265	Ponda	Priol	49/2 (p)
266	Ponda	Priol	50/1 (p)
267	Ponda	Cuncolim	36/1
268	Ponda	Cuncolim	36/2
269	Ponda	Cuncolim	37/1


ACF (N)


ACF (S)


AC (N)


AC (S)


DIR (DSLIR)


DIR (AGRI)


DCE (WP)


CCF

ANNEXURE II

**SURVEY NUMBERS FINALISED BY THOMAS & ARAUJO COMMITTEE
WHICH ARE FOUND QUALIFYING THE CRITERIA OF PRIVATE
FOREST BY RC-II**


Sr.No	Taluka	Village	Survey Number identified by the North and South Goa SLEC	Extent of area Qualifying as private forest (Ha)
1	Mormugao	Cortalim	233	0.978
2	Mormugao	Cortalim	234	0.706
3	Mormugao	Cortalim	230	1.832
4	Mormugao	Cortalim	232/4	0.165
5	Mormugao	Cortalim	232/5	0.288
6	Mormugao	Cortalim	232/6	0.419
7	Mormugao	Cortalim	232/12	0.367
8	Mormugao	Cortalim	232/14	0.343
9	Mormugao	Cortalim	232/15	0.122
10	Mormugao	Cortalim	232/18	0.226
11	Mormugao	Cortalim	232/19	0.187
12	Mormugao	Sancoale	72	0.174
13	Mormugao	Sancoale	78	0.207
14	Mormugao	Sancoale	80	0.217
15	Mormugao	Sancoale	80/1	
16	Mormugao	Sancoale	79	1.913
17	Mormugao	Sancoale	31	0.85
18	Mormugao	Sancoale	33	1.66



ACF (N)



ACF (S)



AC (N)



AC (S)



DIR (DSL)



DIR (AGRI)





DCE (WR)



CCF

Sr.No	Taluka	Village	Survey Number identified by the North and South Goa SLEC	Extent of area Qualifying as private forest (Ha)
19	Mormugao	Sancoale	34	0.53
20	Mormugao	Sancoale	44	2.66
21	Bardez	Salvador do Mundo	107/1	0.1700
22	Bardez	Salvador do Mundo	107/2	0.1675
23	Bardez	Salvador do Mundo	107/3	0.1775
24	Bardez	Salvador do Mundo	107/4	0.1800
25	Bardez	Salvador do Mundo	107/5 (p)	0.1330
26	Bardez	Salvador do Mundo	107/6 (p)	0.1500
27	Bardez	Salvador do Mundo	107/7 (P)	0.0675
28	Bardez	Salvador do Mundo	107/8 (P)	0.0736
29	Bardez	Salvador do Mundo	107/9 (P)	0.0790
30	Bardez	Salvador do Mundo	108/1 (P)	1.8754
31	Bardez	Salvador do Mundo	108/1-A	0.1650
32	Bardez	Salvador do Mundo	131/1	0.6475
33	Bardez	Salvador do Mundo	131/2	0.1850
34	Bardez	Salvador do Mundo	131/3	0.4875
35	Bardez	Salvador do Mundo	131/4	0.0825
36	Bardez	Salvador do Mundo	131/6	0.0875
37	Bardez	Salvador do Mundo	131/8	0.1125
38	Bardez	Salvador do Mundo	131/10	0.0800
39	Bardez	Salvador do Mundo	131/11	0.0425


ACF (N)


ACF (S)


AC (N)


AC (S)


DIR (DSL)


DIR (AGRI)


DCF (WR)


CCF

Sr.No	Taluka	Village	Survey Number identified by the North and South Goa SLEC	Extent of area Qualifying as private forest (Ha)
40	Bardez	Salvador do Mundo	131/12	0.0425
41	Bardez	Salvador do Mundo	131/13	0.1000
42	Bardez	Salvador do Mundo	131/14	0.0750
43	Bardez	Salvador do Mundo	131/15	0.0825
44	Bardez	Salvador do Mundo	131/16	0.0575
45	Bardez	Salvador do Mundo	133/1 (p)	0.5851
46	Bardez	Salvador do Mundo	135/1	0.1225
47	Bardez	Salvador do Mundo	135/2	0.0750
48	Bardez	Salvador do Mundo	135/3	0.0875
49	Bardez	Salvador do Mundo	135/4(p)	0.0824
50	Bardez	Salvador do Mundo	135/5 (P)	0.0236
51	Bardez	Salvador do Mundo	135/6 (P)	0.0340
52	Bardez	Salvador do Mundo	135/7 (P)	0.01370
53	Bardez	Salvador do Mundo	135/8 (P)	0.0356
54	Bardez	Salvador do Mundo	135/9 (P)	0.0961
55	Bardez	Salvador do Mundo	135/10 (P)	0.0410
56	Bardez	Salvador do Mundo	135/13 (P)	0.0294
57	Bardez	Salvador do Mundo	135/14	0.2688
58	Bardez	Salvador do Mundo	135/15	0.1700
59	Bardez	Salvador do Mundo	135/17 (P)	0.0371
60	Bardez	Salvador do Mundo	150/1 (p)	0.0528

ACF (N)

ACF (S)

AC (N)

AC(S)

DIR (DSLRL)

DIR (AGRI)

DCE (WPP)

CCF

Sr.No	Taluka	Village	Survey Number identified by the North and South Goa SLEC	Extent of area Qualifying as private forest (Ha)
61	Bardez	Salvador do Mundo	150/2 (p)	0.0219
62	Bardez	Salvador do Mundo	150/3 (p)	0.0684
63	Bardez	Salvador do Mundo	150/4 (p)	0.2085
64	Bardez	Salvador do Mundo	150/7 (p)	0.0572
65	Bardez	Salvador do Mundo	150/8 (P)	0.0324
66	Bardez	Salvador do Mundo	150/9 (p)	0.0857
67	Bardez	Salvador do Mundo	150/10 (p)	0.1180
68	Bardez	Salvador do Mundo	151/5 (p)	0.1043
69	Bardez	Salvador do Mundo	151/7 (p)	0.0731
70	Bardez	Salvador do Mundo	151/14	0.0286
71	Bardez	Salvador do Mundo	151/15 (p)	0.0347
72	Bardez	Salvador do Mundo	151/16 (p)	0.1173
73	Bardez	Salvador do Mundo	151/17 (p)	0.0375
74	Bardez	Salvador do Mundo	151/20	0.0575
75	Bardez	Salvador do Mundo	151/21	0.085
76	Bardez	Salvador do Mundo	151/22 (P)	0.0464
77	Bardez	Salvador do Mundo	151/23 (P)	0.0244
78	Bardez	Salvador do Mundo	151/24	0.0375
79	Bardez	Salvador do Mundo	152/1 (p)	0.2573
80	Bardez	Salvador do Mundo	152/2	0.1325
81	Bardez	Salvador do Mundo	152/3 (p)	0.0493


ACF (N)


ACF (S)


AC (N)


AC (S)


DIR (DSL)


DIR (AGRI)


DCE (WP)


CCF

Sr.No	Taluka	Village	Survey Number identified by the North and South Goa SLEC	Extent of area Qualifying as private forest (Ha)
82	Bardez	Salvador do Mundo	152/4 (p)	0.0366
83	Bardez	Salvador do Mundo	152/5 (P)	0.1341
84	Bardez	Salvador do Mundo	152/6 (p)	0.158
85	Bardez	Salvador do Mundo	152/7 (p)	0.1196
86	Bardez	Salvador do Mundo	152/8 (P)	0.1543
87	Bardez	Salvador do Mundo	152/10 (P)	0.0702
88	Bardez	Salvador do Mundo	152/12 (p)	0.0677
89	Bardez	Salvador do Mundo	152/13 (p)	0.0663
90	Bardez	Salvador do Mundo	152/14 (p)	0.0683
91	Bardez	Salvador do Mundo	152/15 (p)	0.1256
92	Bardez	Salvador do Mundo	152/16 (p)	0.1493
93	Bardez	Salvador do Mundo	152/17 (p)	0.1895
94	Bardez	Salvador do Mundo	153/1 (p)	0.5902
95	Bardez	Salvador do Mundo	153/2 (p)	0.541
96	Bardez	Salvador do Mundo	153/3 (p)	0.3497
97	Bardez	Salvador do Mundo	154/1 (p)	0.5508
98	Bardez	Salvador do Mundo	154/2 (p)	0.1031
99	Bardez	Salvador do Mundo	154/3 (p)	0.0867
100	Bardez	Salvador do Mundo	154/4	0.065
101	Bardez	Salvador do Mundo	154/5 (p)	0.341
102	Bardez	Salvador do Mundo	154/6 (p)	0.1018

ACF (N)

ACF (S)

AC (N)

AC(S)

DIR (DSLRL)

DIR (AGRI)


DCE (W/P)

CCF

Sr.No	Taluka	Village	Survey Number identified by the North and South Goa SLEC	Extent of area Qualifying as private forest (Ha)
103	Bardez	Salvador do Mundo	154/7 (P)	0.0965
104	Bardez	Salvador do Mundo	154/8 (p)	0.1644
105	Bardez	Salvador do Mundo	154/9 (p)	0.3908
106	Bardez	Salvador do Mundo	154/10 (P)	0.586
107	Bardez	Salvador do Mundo	154/11 (P)	0.1607
108	Bardez	Salvador do Mundo	154/12	0.3275
109	Bardez	Salvador do Mundo	154/13 (p)	0.0154
110	Bardez	Salvador do Mundo	155/2 (P)	0.5135
111	Bardez	Salvador do Mundo	155/3 (p)	1.0046
112	Bardez	Salvador do Mundo	155/5 (p)	0.32
113	Bardez	Salvador do Mundo	155/6	0.105
114	Bardez	Salvador do Mundo	155/7	0.29
115	Bardez	Salvador do Mundo	155/8	0.295
116	Bardez	Salvador do Mundo	158/1 (p)	0.1794
117	Bardez	Salvador do Mundo	158/2 (p)	0.092
118	Bardez	Salvador do Mundo	158/3 (p)	0.0537
119	Bardez	Salvador do Mundo	158/4 (p)	0.1367
120	Bardez	Salvador do Mundo	158/5 (p)	0.055
121	Bardez	Salvador do Mundo	158/6 (p)	0.0673
122	Bardez	Salvador do Mundo	273	4.29
123	Bardez	Salvador do Mundo	281	1.7838


ACF (N)


ACF (S)


AC (N)


AC (S)


DIR (DSLRL)


DIR (AGRI)


DCF (W/P)


CCF

Sr.No	Taluka	Village	Survey Number identified by the North and South Goa SLEC	Extent of area Qualifying as private forest (Ha)
124	Bardez	Salvador do Mundo	272/1-A	0.9813
125	Bardez	Salvador do Mundo	272/1	3.2106
126	Bardez	Salvador do Mundo	267	1.4026
127	Bardez	Salvador do Mundo	268(P)	14.5
128	Bardez	Salvador do Mundo	269(P)	7.2
129	Bardez	Salvador do Mundo	296(P)	9.3227
130	Bardez	Salvador do Mundo	298/1(P)	3.143
131	Bardez	Salvador do Mundo	299/1	2.46
132	Bardez	Salvador do Mundo	300/1(P)	6.59
133	Bardez	Salvador do Mundo	306/1 (P)	0.6094
134	Bardez	Salvador do Mundo	306/2 (P)	0.0407
135	Bardez	Salvador do Mundo	306/6 (P)	0.2383
136	Bardez	Salvador do Mundo	306/7	0.4925
137	Bardez	Salvador do Mundo	306/9	0.5825
138	Bardez	Salvador do Mundo	307/1	0.0275
139	Bardez	Salvador do Mundo	307/3	0.075
140	Bardez	Salvador do Mundo	307/4	0.035
141	Bardez	Salvador do Mundo	307/5	0.08
142	Bardez	Salvador do Mundo	307/6	0.05
143	Bardez	Salvador do Mundo	307/7	0.12
144	Bardez	Salvador do Mundo	307/8	0.0825

ACF (N)

ACF (S)

AC (N)

AC(S)


DIR (DSLRI)


DIR (AGRI)

DCF (WP)

CCF

Sr.No	Taluka	Village	Survey Number identified by the North and South Goa SLEC	Extent of area Qualifying as private forest (Ha)
145	Bardez	Salvador do Mundo	307/9	0.185
146	Bardez	Salvador do Mundo	307/10	0.055
147	Bardez	Salvador do Mundo	307/11	0.1225
148	Bardez	Salvador do Mundo	307/12	0.0525
149	Bardez	Salvador do Mundo	307/13	0.08
150	Bardez	Salvador do Mundo	307/14	0.085
151	Bardez	Salvador do Mundo	307/15	0.12
152	Bardez	Salvador do Mundo	307/16	0.57
153	Bardez	Salvador do Mundo	311/1 (p)	0.4856
154	Bardez	Salvador do Mundo	311/3	0.245
155	Bardez	Salvador do Mundo	311/4	0.1875
156	Bardez	Salvador do Mundo	311/5	0.135
157	Bardez	Salvador do Mundo	311/6	0.1325
158	Bardez	Salvador do Mundo	313/1 (p)	0.2727
159	Bardez	Salvador do Mundo	313/2 (p)	0.1229
160	Bardez	Salvador do Mundo	313/4 (p)	0.0378
161	Bardez	Salvador do Mundo	313/5 (p)	0.3456
162	Bardez	Salvador do Mundo	313/6	0.1075
163	Bardez	Salvador do Mundo	313/7	0.185
164	Bardez	Salvador do Mundo	346/1	4.005
165	Bardez	Salvador do Mundo	347/1	1.535



ACF (N)


ACF (S)


AC (N)


AC (S)



DIR (DSL)



DIR (AGRI)

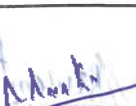

DCE (WR)



CCF

Sr.No	Taluka	Village	Survey Number identified by the North and South Goa SLEC	Extent of area Qualifying as private forest (Ha)
166	Bardez	Salvador do Mundo	348/1	2.6575
167	Bardez	Salvador do Mundo	357/1	1.0825
168	Bardez	Salvador do Mundo	337/1	0.9925
169	Bardez	Salvador do Mundo	337/2	0.29
170	Bardez	Salvador do Mundo	337/4 (p)	0.21
171	Bardez	Salvador do Mundo	337/5 (p)	0.1546
172	Bardez	Salvador do Mundo	338/1	0.205
173	Bardez	Salvador do Mundo	338/2	0.09
174	Bardez	Salvador do Mundo	338/3	0.1175
175	Bardez	Salvador do Mundo	338/4	0.1575
176	Bardez	Salvador do Mundo	338/5	0.17
177	Bardez	Salvador do Mundo	338/6	0.06
178	Bardez	Salvador do Mundo	338/7	0.0675
179	Bardez	Salvador do Mundo	338/8	0.1725
180	Bardez	Salvador do Mundo	338/9 (P)	0.1467
181	Bardez	Salvador do Mundo	338/10 (P)	0.131
182	Bardez	Salvador do Mundo	338/11 (P)	0.1938
183	Bardez	Salvador do Mundo	338/12 (P)	0.0111
184	Bardez	Salvador do Mundo	338/13 (P)	0.0453
185	Bardez	Salvador do Mundo	338/14 (P)	0.0347
186	Bardez	Salvador do Mundo	338/15 (P)	0.033


ACF (N)



ACF (S)


AC (N)


AC (S)


DIR (DSL)


DIR (AGRI)


DCF (WPP)


CCF


Sr.No	Taluka	Village	Survey Number identified by the North and South Goa SLEC	Extent of area Qualifying as private forest (Ha)
187	Bardez	Salvador do Mundo	338/16 (P)	0.0956
188	Bardez	Salvador do Mundo	338/17 (P)	0.0796
189	Bardez	Salvador do Mundo	338/18 (P)	0.0605
190	Bardez	Salvador do Mundo	352/1	0.58
191	Bardez	Salvador do Mundo	352/2	0.0425
192	Bardez	Salvador do Mundo	352/3	0.24
193	Bardez	Salvador do Mundo	352/4	0.175
194	Bardez	Salvador do Mundo	352/5	0.2025
195	Bardez	Salvador do Mundo	354/1 (P)	0.1251
196	Bardez	Salvador do Mundo	354/2 (P)	0.0196
197	Bardez	Salvador do Mundo	354/3	0.1525
198	Bardez	Salvador do Mundo	354/4	0.1325
199	Bardez	Salvador do Mundo	354/5	0.4825
200	Bardez	Salvador do Mundo	354/6	0.135
201	Bardez	Salvador do Mundo	354/7 (P)	0.181
202	Bardez	Salvador do Mundo	354/8 (P)	0.0625
203	Bardez	Salvador do Mundo	301(P)	4.71
204	Bardez	Salvador do Mundo	302	2.906
205	Ponda	Betora	194(p)	5
206	Ponda	Priol	48/2(p)	0.28
207	Ponda	Priol	49/2 (p)	0.65


ACF (N)


ACF (S)


AC (N)


AC (S)



DIR (DSL)



DIR (AGRI)



DCF (WFP)

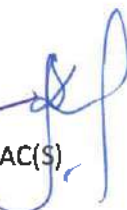

CCF

Sr.No	Taluka	Village	Survey Number identified by the North and South Goa SLEC	Extent of area Qualifying as private forest (Ha)
208	Ponda	Priol	50/1 (p)	1.16
209	Ponda	Cuncolim	36/1	0.48
210	Ponda	Cuncolim	36/2	1.1
211	Ponda	Cuncolim	37/1	4.73
TOTAL			211	128.709 Ha


ACF (N)


ACF (S)


AC (N)


AC (S)


DIR (DSLIR)


DIR (AGRI)


DCE (WPT)


CCF

**SURVEY NUMBERS FINALISED BY THOMAS & ARAUJO COMMITTEE
WHICH ARE FOUND NOT QUALIFYING THE CRITERIA OF PRIVATE FOREST
BY RC-II**

Sr.No	Taluka	Village	Survey Number identified by the North and South Goa SLEC
1	Mormugao	cortalim	231
2	Mormugao	cortalim	224/1
3	Mormugao	Sancoale	77
4	Mormugao	Sancoale	64/3
5	Mormugao	Sancoale	206
6	Mormugao	Sancoale	210
7	Mormugao	Sancoale	227
8	Mormugao	Sancoale	237
9	Mormugao	Sancoale	244
10	Mormugao	Sancoale	21
11	Mormugao	Sancoale	46
12	Tiswadi	Gancim	6/1 (p)
13	Tiswadi	Gauli Maula	34/1-B (p)
14	Bardez	Salvador do Mundo	131/7 (p)
15	Bardez	Salvador do Mundo	135/11
16	Bardez	Salvador do Mundo	135/12
17	Bardez	Salvador do Mundo	135/16
18	Bardez	Salvador do Mundo	150/5 (p)
19	Bardez	Salvador do Mundo	150/11
20	Bardez	Salvador do Mundo	150/12
21	Bardez	Salvador do Mundo	150/13
22	Bardez	Salvador do Mundo	151/3 (p)
23	Bardez	Salvador do Mundo	151/4 (p)
24	Bardez	Salvador do Mundo	151/6 (p)
25	Bardez	Salvador do Mundo	151/8 (p)
26	Bardez	Salvador do Mundo	151/9 (p)
27	Bardez	Salvador do Mundo	151/10
28	Bardez	Salvador do Mundo	151/11
29	Bardez	Salvador do Mundo	151/12 (p)

ACF (N)

ACF (S)

AC (N)

AC(S)

DIR (DSLRL)

DIR (AGRI)


DCE (W/P)

CCF


Sr.No	Taluka	Village	Survey Number identified by the North and South Goa SLEC
30	Bardez	Salvador do Mundo	151/13 (p)
31	Bardez	Salvador do Mundo	151/18
32	Bardez	Salvador do Mundo	151/19
33	Bardez	Salvador do Mundo	152/9 (p)
34	Bardez	Salvador do Mundo	152/11 (p)
35	Bardez	Salvador do Mundo	323/1 (p)
36	Bardez	Salvador do Mundo	323/2 (p)
37	Bardez	Salvador do Mundo	323/3 (p)
38	Bardez	Salvador do Mundo	339/1
39	Bardez	Salvador do Mundo	339/2
40	Bardez	Salvador do Mundo	339/3
41	Bardez	Salvador do Mundo	339/4
42	Bardez	Salvador do Mundo	339/5
43	Bardez	Salvador do Mundo	339/6
44	Bardez	Salvador do Mundo	339/7
45	Bardez	Salvador do Mundo	339/8
46	Bardez	Salvador do Mundo	339/9
47	Bardez	Salvador do Mundo	339/10
48	Bardez	Salvador do Mundo	351/1
49	Bardez	Salvador do Mundo	353/1
50	Bardez	Salvador do Mundo	262
51	Bardez	Salvador do Mundo	247
52	Bardez	Salvador do Mundo	306/3
53	Bardez	Salvador do Mundo	306/4
54	Bardez	Salvador do Mundo	306/5
55	Bardez	Salvador do Mundo	306/8
56	Bardez	Salvador do Mundo	307/2
57	Bardez	Salvador do Mundo	357/2
58	Ponda	Betora	193(p)



ACF (N)


ACF (S)


AC (N)


AC (S)


DIR (DSL)


DIR (AGRI)


DCF (WP)


CCF

Annexure -IV

**PROVISIONALLY IDENTIFIED SURVEY NUMBERS MAKING CONTIGUOUS PATCH WITH
SURVEY NUMBERS FINALISED BY THOMAS & ARAUJO COMMITTEE**


Sr. No	Taluka	Village	Survey Number identified by the North and South Goa Forest Division Committee - V.T Thomas & F.X Araujo	EXTENT OF AREA QUALIFYING AS PRIVATE FOREST (HA)
1	Bardez	Salvador do Mundo	241 (P)	2.6557
2	Bardez	Salvador do Mundo	265 (P)	0.4325
3	Bardez	Salvador do Mundo	291 (P)	2.0356
4	Bardez	Salvador do Mundo	297 (P)	1.3538
5	Bardez	Salvador do Mundo	312 (P)	0.3978
6	Bardez	Salvador do Mundo	345 (P)	0.285
7	Ponda	Curti	58/1 (p)	3.9
8	Ponda	Curti	59/1 (p)	3.02
9	Ponda	Curti	63/1 (p)	2.36
Total			9	16.4404 ha.



ACF (N)


ACF (S)


AC(N)


AC(S)


DIR(DSLR)


DIR(AGRI)


DCE(WP)


CCF

Annexure -V

**PROVISIONALLY IDENTIFIED SURVEY NUMBERS FINALISED BY THOMAS & ARAUJO
COMMITTEE REVIEWED BY RC-II**

Sr. No	Taluka	Village	Survey Number identified by the North and South Goa Forest Division Committee - V.T Thomas & F.X Araujo	EXTENT OF AREA QUALIFYING AS PRIVATE FOREST (HA)
1	Ponda	Betora	177	20.14
2	Salcete	Verna	202	15.04
Total			2	35.18 ha.


ACF (N)


ACF(S)


AC(N)


AC(S)


DIR(DSLR)


DIR(AGRI)


DCE(WP)


CCF



Abhishek S <abhisheksn96@gmail.com>

OA/170/2024 & OA/171/2024 before NGT Pune - Next Listed on 11.02.2025

1 message

Abhishek S <abhisheksn96@gmail.com>

Sun, Feb 2, 2025 at 2:09 PM

To: Claude Alvares <goafoundation@gmail.com>, Om Dcosta <dcostaom@gmail.com>, mefcc@gov.in, cs-go@nic.in

Cc: aniruddha1488@gmail.com

Dear All,

Kindly find attached herein copies of the following documents being filed in the captioned matters:

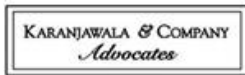
1. OA/170/2024 : Affidavit in surrejoinder on behalf of Respondent No. 1, DLF Homes Goa Pvt. Ltd.
2. OA/171/2024- Affidavit on behalf of Applicant in rejoinder to Affidavit of Goa Foundation dated 13.11.2024.

Please note that Goa Foundation and its counsel, State of Goa and Ministry of Environment and Forest are served by way of this email. Kindly treat this as advance service.

Regards

Abhishek S | Associate Advocate

Mob: 9811190464

Email : abhisheksn96@gmail.comabhishek.swaminathan@karanjawala.in

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